

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

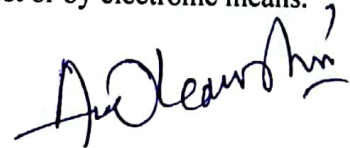
FOR THE ATTENTION OF THE CREDITORS OF SARAF GARTEX LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Saraf Gartex Limited
2.	Date of incorporation of corporate debtor	20/11/1981
3.	Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101RJ1981PLC002345
5.	Address of the registered office and principal office (if any) of corporate debtor	B-115, Road No. 9, V.K.I. Area, Jaipur, Rajasthan 302013 IN
6.	Insolvency commencement date in respect of corporate debtor	11 th March 2022 (Order received on 17 th March 2022)
7.	Estimated date of closure of insolvency resolution process	07 th September 2022 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arvind Kaushik RegnNo.:IBBI/IPA-001/IP-P00291/2017-18/10535
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P-4, Tilak Marg, C-Scheme, Jaipur - 302005 ca73588@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P-4, Tilak Marg, C-Scheme, Jaipur - 302005 ca73588@gmail.com
11.	Last date for submission of claims	31 st March 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) At the address mentioned in column 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Saraf Gartex Limited** on 11th March 2022. The order is received on 17th March, 2022.

The creditors of **Saraf Gartex Limited**, are hereby called upon to submit their claims with proof on or before **31st March 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Jaipur

Date: 20th March, 2022


ARVIND KAUSHIK

(Interim Resolution Professional)

RegnNo.:IBBI/IPA-001/IP-P00291/2017-18/10535

